

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
IB-2661(ND)/2019  
IA/3212/2024

**IN THE MATTER OF:**

**M/s. HBN Dairies and Allied Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Viraman Buildcon and Developers Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 03.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:**

**For the Liquidator**

**:Adv. Dhruva Vig, Adv. Shashwat  
Panihar, Adv. Deepanshu  
Badiwal, Advs.**

**For the Respondent/Corporate Debtor**

**:**

**ORDER**

**IA/3212/2024**

This is an application filed by the Liquidator under 60(5) of the IBC, 2016 read with Rule 11 of the NCLT, 2016 seeking amendment in the Memo of Parties in IA/3908/2023.

Heard the Ld. Counsel on behalf of the Applicant. It was submitted that for the proper disposal of IA/3908/2023, the proposed Respondent would be a necessary party and therefore liberty is sought for amendment for Memo of Parties. In the interest of justice, liberty is granted to the Applicant to amend the Memo of Party, details of which are given in this application. The necessary amendment is carried out i.e. IA/3908/2023 and therefore notice be issued to the new Respondent. With these observation present IA is **disposed of.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**